

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

**IA No. 653 & 947/2020, IA (IBC) 75/2021 & 398/2023
in CP(IBC) No.341/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Bharat Tubes & Tin Printers

...Financial Creditor

VS

BTT Industries Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA No. 653/2020

Ld. Counsel for the applicant, Ld. Counsel Shri. Amir Bavani for R5 & 7 and Ld. Counsel Shri. Y Suryanarayana for R8 & 9 are present. Both sides present. It is brought to the notice of this Adjudicating Authority by the Resolution Professional that he has filed an application under Section 45 of IBC i.e., IA No.947/2020 and therefore, let the applicant explain how this application is maintainable.

At request for continuation, post on 20.04.2023.

IA (IBC) 398/2023

Ld. Counsel Shri. Narendra Naik along with Shri. Varun Ambati, Counsel for the applicant. This application is filed to receive the copies of documents listed in the application which according to the Applicant could not be filed earlier, as which could not be traced earlier and traced now only. The contesting 1st respondent served notice. Counter not filed. RP also served notice. Reported no counter. Perused the records and satisfied. In the interest of justice, leave is granted. The documents are received subject to liberty to the Respondents to comment on these documents. With these observations, **IA 398/2023 is allowed and accordingly disposed of.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)